



Piramal Finance

PIRAMAL FINANCE LIMITED (PFL)

Registered Office Address: Unit No.601, 6th Floor Piramal Amrita Building,
Piramal Agastya Corporate Park, Kambli Junction, Opp Fire Station, LBS Marg, Kuria (West), Mumbai- 400 070.
CIN: L65910MH1984PLC032639 , Web Site: www.piramalfinance.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of **Piramal Finance Limited (PFL) (Formerly Piramal Capital & Housing Finance Ltd.)** under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said Borrower(s) to pay to **PFL**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **PFL** by the said Borrower(s) respectively.

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount with NPA date	Description of secured asset (immovable property)
(LC No. HLSA000D8F11 of Kollam Branch) Dinesh V (Borrower) Vinitha V (Co Borrower 1)	Dt: 16-01-2026 / ₹ 3151904 /- (₹ Thirty One lakh Fifty One Thousand Nine Hundred Forty Only) NPA (03-01-2026)	0121 Acres in Re Sy. No. 304/9 and 02.02 Acres in Re Sy. No. 304/9/2 with Thandappur No. 22848 in Block No 23 of Puthuppalayal Village, Karthikappally Taluk, Alappuzha District and a house having No.3475 of Devikulangara Grama Panchayat and all other things appurtenant thereto
(LC No. HLSA000D8F11N of Kollam Branch) Dinesh V (Borrower) Vinitha V (Co Borrower 1)	Dt: 16-01-2026 / ₹ 172849/- (₹ One lakh Seventy Two Thousand Eight Hundred Forty Nine Only) NPA (03-01-2026)	0121 Acres in Re Sy. No. 304/9 and 02.02 Acres in Re Sy. No. 304/9/2 with Thandappur No. 22848 in Block No 23 of Puthuppalayal Village, Karthikappally Taluk, Alappuzha District and a house having No.3475 of Devikulangara Grama Panchayat and all other things appurtenant thereto
(LC No. 00300010942 of Kochi Branch) Shihab Kunnappilly Musthafa (Borrower) Nazima Musthafa (Co Borrower 1) Sim V/H (Co Borrower 2)	Dt: 16-01-2026 / ₹ 2753334 /- (₹ Twenty Seven lakh Fifty Three Thousand Three Hundred Thirty Four Only) NPA (09-12-2025)	All that part and parcel of property comprised in Sy. No. 198/1 in Re Sy. No. 514/4 having an extent of 01.61 Acre and KAPPAN in Re Sy. No. 198/1/8 in Re Sy. No. 514/2 having an extent of 0.24 Acres of KAKKANADU Village and all rights appurtenant
(LC No. HLSA000ABA6B of Thodupuzha Branch) Gopakumar R (Borrower) Geethamma N N (Co Borrower 1)	Dt: 16-01-2026 / ₹ 2177831 /- (₹ Twenty One lakh Seventy Seven Thousand Eight Hundred Thirty One Only) NPA (03-01-2026)	Sy. No: 1121/1A/1/233, 1121/1A/1/234, H. No.12/406, Near Valiyappara Lg. School, Situated at Kothamangalam Taluk/ Kothamangalam Village, Emakulam-686691, Kerala.
(LC No. HLSA000174A1 of Kochi Branch) Meera Murali (Borrower) Maxwell Jose (Co Borrower 1)	Dt: 24-01-2026 / ₹ 3572031 /- (₹ Thirty Five lakh Seventy Two Thousand Thirty One Only) NPA (03-01-2026)	Yayathur, Survey No.02/58606 (As per Land Tax Receipt, Survey No. 2/5806), Old Survey No. 3, 16/20, Jenmam, Asthira Pancha, Area 04.45 Acres, Ulilikal Ward-9, Irilik, Ulilikal, Kannur boundaries as per title deed: East: property of Uolakkal Abraham Nair: Property of Thushara and Fatima West: st: 10 feet wide Private Road & Property of Muhammed & Fatima. South: 10 feet wide Private Road & Property of Abdulkutty As per Location Sketch East: Plot owned by Latin Church North: Plot owned by Fatima. Plot owned by Thushara West: Plot owned by Muhammed & Fatima & Private Road South: Plot owned by Abdulkutty
(LC No. HLSA00031D28 of Trivandrum Branch) Manoj Chandran (Borrower) Monisha R (Co Borrower 1)	Dt: 24-01-2026 / ₹ 2469419 /- (₹ Twenty Four lakh Fifty Nine Thousand Four Hundred Nineteen Only) NPA (03-01-2026)	2.20 Area of property which is 1 Acre comprised in Re Sy.No.181-32, and 1.20 Acres comprised inRe Sy.No.181/36 Block No 27 Old Sy.No.49/1C1/466/171 of Keezhavoor village, Kattakkada Taluk, Thiruvananthapuram District and all other things appurtenant ther

If the said Borrowers shall fail to make payment to **PFL** as aforesaid, **PFL** shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of **PFL**. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 05.02.2026 / Place : Kerala

Sd/- (Authorised Officer), Piramal Finance Limited



GOVERNMENT OF TAMIL NADU
PUBLIC WORKS DEPARTMENT
FORM OF CONTRACT: LUMP SUM

E-TENDER NOTICE NO.71/TVM-CLE/2025-2026/Dated : 04.02.2026

For and on behalf of Governor of Tamil Nadu Tenders are invited by the Superintending Engineer, PWD, Buildings (Construction and Maintenance) Circle, Tiruvannamalai - 4, for the following work from the eligible contractors registered in Public Works Department of Government of Tamil Nadu. The last date and time for submission of E-Tender Document will be upto 3.00 pm, as per server clock on **13.02.2026**. The E-tender schedule can be downloaded at free of cost from the Govt. designated web site (viz) <https://ntenders.gov.in> from **06.02.2026 to 13.02.2026 upto 3.00 pm** and to be submitted through online only. The E-tenders will be opened on **13.02.2026 at 4.00 pm** by the Superintending Engineer, PWD, Buildings (C&M) Circle, Tiruvannamalai - 4, through online.

Sl No.	Name of Work	Approximate value of work including GST (Rs. in Lakhs)	Amount of Earnest Money Deposit (in Rupees)	Period of Completion (including minimum period)
1.	Construction of New Library Building at Ambur in Tirupathur District (Second Call)	80.00	50,000/-	8 Months
2.	Construction of ECHS Polyclinic (Type-C) Building at Tiruvannamalai in Tiruvannamalai District (Second Call)	250.00	1,35,000/-	8 Months

Eligible Class of Contractor : SLNo.1 - Class-IV and above
SLNo. 2 - Class-III and above

The Earnest Money Deposit should be paid only through online.

Further details can be had from the above website: <https://ntenders.gov.in>

DIPR/738/TENDER/2026

**SUPERINTENDING ENGINEER, PWD,
BUILDINGS (C&M) CIRCLE, TIRUVANNAMALAI - 4.**

 PIRAMAL FINANCE LIMITED (PFL) Registered Office Address : Registered Office Address: Unit No.601, 6th Floor Piramal Amali Building, Piramal Agastya Corporate Park, Kamani Junction, Opp Fire Station, LBS Marg, Kurla (West), Mumbai-400 070. CIN: L65910MH1984PLC032639 , Web Site:- www.piramalfinance.com		
DEMAND NOTICE		
Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of Piramal Finance Limited (PFL) (Formerly Piramal Capital & Housing Finance Ltd.) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the said Borrower(s)), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said Borrower(s) to pay to PFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to PFL by the said Borrower(s) respectively.		
The Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount with NPA date	Description of secured asset (immovable property)
(LC No. M0236277 of Vellore Branch) Ganeshkumar A (Borrower) K Silekha (Co Borrower I)	Dt: 16-01-2026 / ₹2372882/- (₹ Twenty three lakh Seventy Two Thousand Eight Hundred Eighty Two Only) NPA (03-01-2026)	Plot No.1 & 2, Old S no.54/1, 54/2, New S no. 54/14, Balaji Nagar, Thimasamuthiram Kanchipuram Taluk Tamil Nadu-631502
(LC No. M0236277TU of Vellore Branch) Ganeshkumar A (Borrower) K Silekha (Co Borrower I)	Dt: 16-01-2026 / ₹ 25264/- (₹ Twenty Five Thousand Two Hundred Sixty Four Only) NPA (03-01-2026)	Plot No.1 & 2, Old S no.54/1, 54/2, New S no. 54/14, Balaji Nagar, Thimasamuthiram Kanchipuram Taluk Tamil Nadu-631502
(LC No. BLSA0001474B of Nagarkol Branch) Arumuga Sundaram Pillai Kalariveli (Borrower) Hema A (Co Borrower I)	Dt: 16-01-2026 / ₹3680249.18/- (₹ Thirty Six lakh Eighty Thousand Two Hundred Forty Nine Only and Eighteen Paise) NPA (03-01-2026)	All that piece and parcel of the land measuring 5 cents, situated in Re. Survey No.340/7A (As per Sub-division Sy.340/12) (At Present 340/12A) (Old Sy. 1499) of Essanthisamangalam (At present Essanthisamangalam South) Village, then Thovalai Taluk, Kanyakumari District, Tamil Nadu
(LC No. BLSA00039584 of Chengalpattu Branch) Dhanasekar V (Borrower) Anandhi (Co Borrower I)	Dt: 16-01-2026 / ₹ 2106631/- (₹ Twenty One lakh Six Thousand Six Hundred Thirty One Only) NPA (03-01-2026)	All that piece and parcel of the land and building property measuring an extent of 825 Sq. ft. out of 2179 Sq. ft., comprised in old S. No. 693/1, New S.No.802/17/8 802/8, as per Pattna No. 858, Situated at No. 103, Koovathur Village, Thuvathur Panchayath, Cheyyur Taluk, Kuchapuram District within the Registration District of Kanchipuram and Sub-Registration office at Cheyyur
(LC No. XBLBSLV00076E7 of Chengalpattu Branch) Dhanasekar V (Borrower) Anandhi (Co Borrower I)	Dt: 16-01-2026 / ₹ 305821/- (₹ Three lakh Five Thousand Eight Hundred Twenty One Only) NPA (03-01-2026)	All that piece and parcel of the land and building property measuring an extent of 825 Sq. ft. out of 2179 Sq. ft., comprised in old S. No. 693/1, New S.No.802/17/8 802/8, as per Pattna No. 858, Situated at No. 103, Koovathur Village, Thuvathur Panchayath, Cheyyur Taluk, Kuchapuram District within the Registration District of Kanchipuram and Sub-Registration office at Cheyyur
(LC No. HLSA00060259 of Chennai - Porur Branch) Yoganand Sasikala (Borrower) Yoganand S (Co Borrower I)	Dt: 16-01-2026 / ₹ 3783615/- (₹ Thirty Seven lakh Eighty Three Thousand Six Hundred Fifty Eight Only) NPA (03-01-2026)	Residential Plot No F-1, in the First Floor, on the project named known as 'Rockfort Pillars' having a super built up area of 786 Sq.Ft, inclusive of common area, together with Undivided Share of 355 Sq.Ft. Land out of Northern Portion of Land Measuring 1196 Sq.Ft. bearing in PlotNo.9, Sri Balaji Nagar Part 3A, Puzhal, Chennai, Comprised in Old Survey No.250, Pattna No.1995, as per Pattna

(LC No. SCUBL00551D0 of Chennai Branch) Yoganand Sasikala (Borrower) Yoganand S (Co Borrower 1)	Dt: 16-01-2026 / ₹ 1029510/- (₹ Ten lakh Twenty Nine Thousand Five Hundred Ten Only) NPA (03-01-2026)	Residential Plot No F-1, in the First Floor, on the project named known as "Rockfort Pillars" having a super built up area of 786 Sq.Ft, inclusive of common area, together with Undivided Share of 355 Sq.Ft. Land out of Northern Portion of Land Measuring 1196 Sq.Ft bearing in PlotNo.9, Sri Balaji Nagar Part 3A, Puzhal, Chennai. Comprised in Old Survey No.250, Pattna No.1995 as per Pattna New Survey No.250/11, Old Pattna No.16635, Present Pattna No.18619, as per Pattna Present Survey No.250/11B. Situated at Puzhal Village, Madhavaram Taluk, Chennai District, and the land
(LC No. 12800001365 of Chennai - Porur Branch) Mohamed Ibrahim A (Borrower) M I Nishatanu M (Co Borrower 1)	Dt: 16-01-2026 / ₹ 2312115/- (₹ Twenty Three lakh Twenty Thousand One Hundred Fifteen Only) NPA (09-12-2025)	All that piece and parcel of the undivided share of land measuring 400 Sq.Ft. out of 2400 Sq.Ft., (as per Pattna 2365 Sq.Ft.) together with 400 Sq.Ft. of building in the ground floor and 600 Sq.Ft. of building out of existing 1200 Sq.Ft. in the Second Floor with a right to construct 300 Sq.Ft. in the Second floor bearing door No. 18, Old No. 227, New No.48, Choolamedu High Road, Choolamedu, Chennai-600094, Tamil Nadu
(LC No. 15600000244 of Chennai - Tambaram Branch) Anum Kumar R (Borrower) Sukanya Anum (Co Borrower 1)	Dt: 16-01-2026 / ₹ 2554495/- (₹ Twenty Five lakh Fifty Four Thousand Four Hundred Ninety Five Only) NPA (09-12-2025)	All that piece and parcel of the Flat bearing No. F-1, First Floor, measuring 837 Sq.Ft. Super built up area together with an undivided share of land measuring 433 Sq. Ft. or 40.24 Sq. Meter out of the Plot No. C1 measuring 2425 Sq. Ft. at Mudichur Village, Tambaram Taluk, Kancheepuram District comprised in S. No. 348/C1, Pattna No. 2860 as pattna S.No. 348/C1B situated within the Sub Registration District of SRO Padappai and Registration District Chennai South
(LC No. 15600000268 of Chennai - Tambaram Branch) Balbir Singh (Borrower) Davinder Singh (Co Borrower 1)	Dt: 16-01-2026 / ₹ 2028847/- (₹ Twenty lakh Twenty Eight Thousand Eight Hundred Forty Seven Only) NPA (09-12-2025)	All That Piece and Parcel of the Vacant Land measuring 1500 Sq.Ft, comprised in Survey Nos. 121/1A1, 1B1 & 2 of Kattankolathur Village, Bearing Plot No.27, (approved by DTPC vide L/PD/OTPC No.(CD) No.28/2014), Kousalya Nagar, Kattankolathur, Chengelpet Taluk, Kanchipuram District.
(LC No. HLSA0000B845 of Chennai - Kodambakkam Branch) Mohammed Ashfaq (Borrower) Faniha Tazeen (Co Borrower 1)	Dt: 16-01-2026 / ₹ 3113039/- (₹ Thirty One lakh Thirteen Thousand Thirty Nine Only) NPA (03-01-2026)	All that piece and parcel of land and building situated at Door No.6, Union Road, Nolambur Village, Madhavurayal Tk, Tiruvallur Dt., measuring around 400 Sq.Ft. of land comprised in Old Survey No.162/1 Part, Pattna No.84 as per Pattna New Survey No.162B situated within the Sub-Registration District of Villivakkam and Registration District of North Chennai.
(LC No. PHBTCHN09000170 of Chennai Branch) Ajith Kumar (Borrower) V S Rajalatha (Co Borrower 1)	Dt: 24-01-2026 / ₹ 2466330/- (₹ Twenty Four lakh Sixty Six Thousand Three Hundred Thirty Only) NPA (05-03-2025)	All that Piece and Parcel of Flat No.E, having built up area of 545 Square Feet, in the Second Floor of the Building Known as Apex Vijay, Situated in the Land Bearing Plot No.15, Senthil Nagar Annex, Second Main Road, China Porur Chennai - 600116, together with 2393.89 Square Feet, undivided share of land in land measuring 2336 Square Feet, comprised in Old Survey No.19/4 (PI) New Survey No.19/4A1B of Porur Village, Ambattur Taluk now Madhavayal Taluk, Then Thiruvallur District, Now Chennai District Tamil Nadu.

If the said Borrowers shall fail to make payment to PFL as aforesaid, PFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 05.02.2026
Place : Chennai, Tamil Nadu

Sd/- (Authorised Officer)
Piramal Finance Limited



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1	Loan A/C. No(S) : HL2SDMP000100012 1. Mr/Mrs. Adhimoolam K Kannan 2. Mr/Mrs. Prakash Adhimoolam 3. Mr/Mrs. Sambhornam Adhimoolam 4. Mr/Mrs. Surya Adhimoolam Add For Sr. No. 1, 2, 3 & 4 : 2/26B, Kondampatti, Thuringipattai Post, Water Tank, Dharmapuri, Tamil Nadu - 636701 Add For Sr. No. 1, 2, 3 & 4 : S.f. No. 115/2, Natham Sub. Div. S.f.no. 800/54 and 800/55 D. No. 2/263, Kondampatti Village, Kondampatti Panchayat Dharmapuri Taluk Dharmapuri District-636701	Rs. 20,00,000/-	30.01.2026 No. 20, 04, 475/- (Rupees Twenty Lakhs Four Thousand Four Hundred Seventy Five Only) as on 30.01.2026	Dharmapuri Registration District Dharmapuri Joint II SRO, Dharmapuri Taluk, Kondampatti Village, Old Natham S. No 115/2, New Natham S. No 800/55 with total extent of 95 sq meter. Boundaries for 95 Sq.Meter of land : North By - Kannan Property, South By - Pathway, East By - Panchayat Road, West By - House belongs to Adhimoolam Measurement Details : North - East West 9 mt., South - East West 4.2 mt., East - South North 14 mt. West - South North 14.8 mt. Total Sq.Meter 95. With all easements Rights and Pathway

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove **within 60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **Cholamandalam Investment and Finance Company Ltd.** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Dharmapuri, Tamil Nadu
Date : 30.01.2026

Sd/-
Authorized Officer
For Cholamandalam Investment and Finance Company Limited